

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/271/KOB/2024 IN IA(IBC)/408/KOB/2023 in IBA/11/KOB/2020
SECTION	RULE 11 NCLT
NAME OF PARTIES	SAMSON T GEORGE AND ANOTHER V/S MOHAMMED IQBAL ABDULKHADER AND 3 OTHERS. .
PETITIONERS ADVOCATE/ PROFESSIONAL	CS MANU
RESPONDENTS ADVOCATE/ PROFESSIONAL	MAYUR JUGTAWAT, ENOCH DAVID SIMON JOE

10th JULY 2024

## O R D E R

### IA(IBC)/271/KOB/2024 IN IA(IBC)/408/KOB/2023 in IBA/11/KOB/2020

This application is filed by the Applicants seeking condonation of delay of 12 days in filing reply affidavit by R3 & R4 in IA(IBC)/408/KOB/2023.

Learned representing Counsel, Mr. Dilu Joseph appears on behalf of the Applicants through virtual mode and submits that he has filed the reply affidavit, however, Registry has pointed out a delay of 12 days in filing the reply affidavit of R3 & R4 in IA(IBC)/408/KOB/2023.

After hearing the submissions of the Counsel appearing on behalf of the Applicants and since the reasons stated in the petition are satisfactory, this bench deems it appropriate to condone the delay of 12 days in filing the reply. Hence, in the interests of justice, the delay is condoned. Registry is directed to take the reply affidavit of R3 and R4 on record.

With the aforesaid observations, this IA(IBC)/271/KOB/2024 is **allowed and disposed of**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T. KRISHNA VALLI  
MEMBER (JUDICIAL)**